

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:189
ANSWERED ON:10.03.2015
AMENDMENT IN NDPS ACT
Patole Shri Nanabhau Falgunrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether Narcotics Control Bureau has been successful in combating illicit traffic in narcotic drugs and psychotropic substance in the country;
- (b) if so, the quantity and value of such drugs confiscated during each of the last three years and the current year, State- wise;
- (c) the efforts made by the Ministry in coordination with other Ministries in controlling the illicit trafficking of such drugs;
- (d) Whether the Government has received any representation for amendment in Narcotic Drugs and Psychotropic Substances Act, 1985 to protect the young generation of the country from falling prey to drug abuse; and
- (e) if so, the details thereof and the response of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) TO THE STARRED QUESTION NO. 189 TO BE ANSWERED IN THE LOK SABHA ON 10.3.2015

(a) Narcotics Control Bureau (NCB) has been undertaking various activities in coordination with various enforcement agencies like Central Bureau of Narcotics, Directorate of Revenue Intelligence, Customs and Central Excise, Border Security Force, Central Reserve Police Force, Indo Tibetan Border Police, State Police, State Excise etc. to combat illicit trafficking of narcotic drugs and psychotropic substances in the country. These efforts have led to successful seizures of various narcotic drugs and psychotropic substances.

(b) The quantity and value of such drugs confiscated during each of the last three years and the current year State-wise is annexed at Annexure-A. The value of the drugs is only an approximation as Narcotics Control Bureau (NCB) does not maintain data on value of drugs seized. The actual value may be much higher as they are illicit drugs and do not have any legalised market. The price of the drug also depends on its purity level.

(c) The efforts made by the Ministry in controlling the illicit trafficking of such drugs are annexed at Annexure B.

(d) Representations have been received from the Government of Maharashtra for notifying " Mephedrone" in the list of schedule (I) of part II of the Narcotics Drug & Psychotropic Substance Act, 1985. Another representation have been received from Dr. Yusuf Merchant, President of Drug Abuse Information ,Rehabilitation & Research Centre for inclusion of "Mephedrone" in the schedule of the Narcotics Drug & Psychotropic Substances Act, 1985.

(e) The detailed proposal for notifying Mephedrone as Psychotropic substance under NDPS Act, 1985 was sent to Department of Revenue, Ministry of Finance for notifying the same under NDPS Act, 1985. The same has been notified by Department of Revenue vide Gazette notifications S.O.376 (E), GSR 74(E) and S.O. 375 (E) dated 05.02.2015.